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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

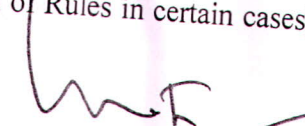
Notification No. 51 /2015-2020
New Delhi, Dated: 20th February, 2018

Subject: Amendment in the Foreign Trade (Exemption from application of Rules in certain cases) Amendment Order, 2017

S.O. (E): In exercise of the powers conferred by section 3, read with section 4, of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Central Government hereby deletes the following Rule provisions of the Foreign Trade (Exemption from application of Rules in certain cases) Amendment Order, 2017 as under:

Section	Existing Provision	Revised position
3(1)	(a) by the Central Government or agencies, undertakings owned and controlled by the Central Government for Defence purposes; (b) by the Central Government or any State Government, Statutory Corporation, public body or Government Undertaking run as a joint Stock Company; (c) by the Central Government, any State Government or any statutory corporation or public body or Government Undertaking run as a joint Stock Company, orders in respect of which are placed through the Directorate General Supplies and Disposals, New Delhi	(a) by the Central Government or agencies, undertakings owned and controlled by the Central Government for Defence and Security purposes (b) by the State Government for Security purposes (c) Deleted.

2. **Effect of this Notification:** Modification in Section 3(1) (a), (b) and deletion of Section 3(1) (c) of the Foreign Trade (Exemption from application of Rules in certain cases) Amendment Order, 2017 is notified.


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